2

Central Administrative Tribuna) Principal Bench

D.A. No. 415/1996

New Delhi, this the 19th day of March, 1996

Hon'ble Shri A.V. Haridasan, Vice-Chairman(3) Hon'ble Shri R.K. Ahooja, Member (4)

Jeet Ram s/o Shri Rajak Ram, R/o 169, Village Devli, New Delhi-62. (In person)

... Applicant

Versus

Lt. Governor of Delhi through Director of Education Govt. of NCT of Delhi, Delhi.

...Respondent

ORDER (Oral)

Hon'ble Shri A.V. Haridasan, V.C. (J)

The applicant, claiming to be senior most Physical Education Teacher in a Govt. Composite Model Denior Secondary School, has prayed that his name may be recommended for the State/National Award for his achievement on the ground that he has a meritorious service but has been ignored for such an award, which act according to him, amounts to hostile and discriminatory attitude.

Having heard the applicant in person and on a perusal of the O.A. and the connected records, we are of the considered view that the application does not merit admission. None of the applicant's legal rights is alleged to have been violated. It is the prerogations of the Government to confer National or State Award on

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Teachers with outstanding meritorious service.

Under these circumstances, we do not find any merit in the application to be adjudicated upon and, therefore, we reject this O.A. at the admission stage itself under Section 19(3) of the AT Act, 1985

Realy -

(R.K. Abooja) Member (A) H.V. Haridasan) Vice-Chairman(3)

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